

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No.I

Service Tax Appeal No.70630 of 2019

(Arising out of Order-in-Appeal No.104/ST/Alld/2019 dated 13/05/2019
passed by Commissioner (Appeals), CGST & Central Excise, Allahabad)

M/s Madan Lal & Sons

.....Appellant

(Prop. Shri Saurabh Arora, 48/48A, Tilak Road, Baluaghat Allahabad (U.P.)

VERSUS

Commissioner of CGST & Central Excise,

....Respondent

(Allahabad, U.P.)

APPEARANCE:

Shri S.P. Ojha, Consultant for the Appellant

Shri B.K. Jain, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 70241/2021

DATE OF HEARING: 08 October, 2021

DATE OF DECISION: 08 October, 2021

JUSTICE DILIP GUPTA:

It is stated that certificate in Form-IV under the Sabka
Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been
issued. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
Member (Technical)**